

**CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH, AHMEDABAD.**

CP No.10/2018 in OA No.440/2016

This the 06th day of August, 2020

**Coram : Hon'ble Shri J.V.Bhairavia, Member (J)
Hon'ble Shri A.K.Dubey, Member (A)**

1. Bharatbhai Kachrabhai Dantani, Son of Shri Kachrabhai Dantani, Aged about 52 years, Residing at House No.1388, Darbar Gali, Opposite Nagorivad Police Chowky, Shahpur, Ahmedabad – 380 004.
2. Govind Chimanbhai Solanki, Son of Shri Chimanbhai Solanki, Aged about 55 years, Residing at Mangal Talav Chhapra, Jawahar Nagar, Vasna, Ahmedabad – 380 007.
3. Karshan Kalubhai Galial, Son of Shri Kalubhai Galial, Aged about years, Residing at: House No.18, Vibhag-2, Indiranagar, Lambha – 382 405.
4. Kantibhai Hirabhai Waghela, Son of Shri Hirabhai Waghela, Aged about 51 years, Residing at B-M-Govardhan Society, Kashi Vishwanah-1, Isanpur, Ahmedabad – 382 443.
5. Banshibhai Chinubhai Puri, Son of Shri Chinubhai Puri, Aged about years, Residing at House No.G-100, Jivraj Park Vibhag-2, Rajivnagar, Ahmedabad – 380 051.

All the applicants are working as Casual Labour (Temporary Status), under the Commissioner of Central Excise Ahmedabad-1, Custom House, Ahmedabad.**Applicants**

(By Advocate: Shri A.L.Sharma)

Versus

1. Dr. Hasmukh Adhia,
Secretary, Govt. of India,
Ministry of Finance, Department of Revenue,
Central Board of Excise and Customs,
Hudco Vishala Building Bhikaji Cama Palace,
R.K.Puram, New Delhi – 110 066.
2. Shri Ajay Jain
The Chief Commissioner,
Central Excise and Service Tax,
Ahmedabad Zone, Central Excise Bhavan,

CAT, Ahmedabad Bench

Revenue Marg, Ambawadi,
Ahmedabad 380 015. Respondents

(By Advocate : Shri Nirzar Desai)

ORDER – ORAL

Per : Hon'ble Shri J.V. Bhairavia, Member (J)

Counsel for the respondents, Shri Nirzar S. Desai submits that they have filed Additional Status Report/ show cause notice and brings on record through email the letter dated 24.7.2020 issued by Dy. Secretary -Govt. of India addressing to the Principal Chief Commissioner, CGST, Ahmedabad wherein it is stated that Board's vide letter No.12034/60/2014-Ad. IIB dated 21.07.2020 had conveyed the approval of the competent authority in consultation with DoP&T and Dept. of Expenditure for regularization the service of the applicants. He further submits that said communication has been received by the Ahmedabad Office only on 03.08.2020 pursuant to the said communication, out of five applicants, one applicant (Banshibhai Chinubhai Puri) has retired whereas remaining three applicants have been called for medical examination and process of issuance of the order of regularization is at final stage. He further submits that with respect to retired employee, necessary steps will be taken for consequential orders and benefits within one month from today.

2. Counsel for the respondents submits that in view of these circumstances, he requests that the grievance of the applicants had been redressed and the contempt proceedings initiated against the respondents may be dropped.

3. Considering the statement made on behalf of the respondents by the counsel and on perusal of the communication dated 24.7.2012 (Annexure R-12), it is noticed that respondents have taken substantial steps for compliance of the order passed by this Tribunal in OA No.440/2016. Thus, there is no reason to keep this Contempt Petition pending before this Tribunal. Hence, the contempt proceedings initiated against the respondents are dropped and notice issued to them stands discharged. At the same time, it is open for the applicants, if statement made on behalf of the respondents has not been followed by the respondents, the applicants are at liberty to revive the Contempt Petition.

4. Accordingly, Contempt petition stands disposed of. No order as to costs.

(A.K.Dubey)
Member (A)

(J.V.Bhairavia)
Member (J)